

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-1444 (PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd. Applicant/petitioner

Vs.

Sunar Jewels Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant : Mr. Manoj Garg, CA for RP

ORDER

CA-2693(PB)/2019:-

Report filed by the RP confirming IRP to function as RP is taken on record along with other documents subject to all just exceptions.

The application stands disposed of.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)